Contract Form, the Burmese Embassy has signified its recognition of the provisions of the Model Constract in this case.

(d) The contents of the circular issued by this Ministry to Foreign Missions in November, 1975, suggesting Model Contract Form prescribing minimum terms and conditions for local employees were noted by a number of foreign Missions. Some of the Missions intimated that they were observing their own rules and regulations for local employees. A few of these Missions further indicated that their own terms and conditions for local employees were no less favourable than those suggested in the Model Contract Form.

Definition of industry as per judgement of Supreme Court

4868. SHRI AMARSINH V.
RATHAWA: Will the Minister of
PARLIAMENTARY AFFAIRS AND
LABOUR be pleased to state:

- (a) what is the recent judgement of the Supreme Court on the scope of the definition of industry;
 - (b) the details thereof;
- (c) the reaction of Government, industrial organisation workers unions and representatives and officers thereen:
- (d) whether keeping in view of the said judgement, Government will bring forward a fresh bill or legislation in Parliament to protect the interest of the workers and employees; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABQUR (SHRI RAVINDRA VARMA): (a) and (b) The Supreme Court in its judgement delivered on the 21st February, 1978, in Civil Appeals No. 753-754(T) of 1975, etc. in the case of "The

Bangalore Water Supply and Sewerage Board, etc. versus A. Rajappa and Ora, etc.", while overruling the Safdarjung, Solicitors' case, Gymkhana Dejhi University, Dhanrajgirji Hospital and similar other judgements and rehabilitating the decision in the Hospital Mazdoor Sabha case, enunciated the following main principles for determining whether an activity is an industry' under the Industrial Disputes Act:—

- (a) Where (i) systematic activity, (ii) organized by co-operation between employer and employee (iii) for the production and/or distribution of goods and services calculated to satisfy human wants and wishes (not spiritual or religious but inclusive of material things or services geared to celestial bliss eg. making, on a large scale of prasad or food), prima facie, there is an 'industry' in that enterprise.
- (b) Absence of profit motive or gainful objective is irrelevant, be the venture in the public, joint, private or other sector.
- (c) The true focus is functional and the decisive test is the nature of the activity with special emphasis on the employer-employee relations.
- (d) If the organization is a trade or business it does not cease to be one because of philanthropy animating the undertaking.
- (c) to (e) The entire issue is under examination in the overall context of the Industrial Relations Bill.

गलगण्ड रोग

4869. भी बलपत सिंह परास्ते : न्या स्वास्थ्य ग्रीरपरिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के किन राज्यों में गलगण्ड रोग मत्याधिक व्याप्त है और उसके कारणों

- (क) क्या मध्य प्रदेश के पहाडी इलाकों में विशेष रूप से शाहडोल जिले के आदिवाडी बाबों में सैकडों सोग इस रोग से पीडित है और बदि हां, तो इस रोग के नियलण के लिए करकार द्वारा क्या उपाय किये जा रहे है,
- (ग) क्या इस रोग का कारण अयोवण एव दूषित जल है और यदि नहीं तो उसके अन्य कारण क्या हैं, और
- (घ) क्या केन्द्रीय सरकार ने राज्य सरकारों को इस रोग के कारणों ने सबध में अनुसंधान करने के सुझाव दिये हैं।

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मनी (श्री जगवम्बी प्रसाद थावव): (भ) गलगण्ड ना रोग जम्मू व नश्मीर, हिमाचल प्रदेश, मिनिक्म नागालेण्ड से और हरियाणा पजाब उत्तर प्रदेश बिहार मध्य प्रदेश, पिष्चम बगाल मिजोरम और मण्पुर ने कुछ जिला में स्थानीय स्प से निरसर फैलने वाला रोग है। राष्ट्रीय गलगण्ड नियल्लण नायत्रम जब से शुरू विया गया तब से ऐसे स्थानीय स्प से रोग के शिकार आने गये क्षेत्रों में सर्वेक्षण विये जा रहे है और बहा पर प्रायां की हत नमक देना शुरू कर दिया गया है।

- (ख) मध्य प्रदण ने शाहुड। ल जिले में 1976 म किए गए गलमण्ड राग सर्वेक्षण के पता चला है कि वहा पर लगभग 50 प्रतिशत लोगों को यह बीमारी है। मधी गलगण्ड वाले क्षेत्रों में प्रायोडी हत नसक भरणबढ़ डग से दिये जाने का प्रस्ताव है।
- (ग) कुपोषण और दूषित अल मलगण्ड के कारण नहीं है । गलगण्ड भोजन से का पानी म सायाडीन की कभी के कारण होता है।

(प) जी नहीं । सब राज्य सरकार से सनुरोध किया गया है कि वह इस बीज के फैजाव को जानने के लिए सन्य जिलों के गजनव्द सर्वेक्षण करे ।

समाई मानसिंह मेडिकल कालेज धाफ जयपुर का वर्जा बढ़ाया जाना

4870 भी नायू सिह: नया स्वास्थ्य भौर परिवार कल्याच मन्नी यह बताने की कृपा करेंगे कि

- (क) क्या सवाई मानसिंह मेडिकल कालेज ग्राफ जयपुर का मेडिकल इन्स्टीट्यूड के रूप में दर्जा बढाने का है,
- (ख) क्या राज्य सरकार ने इस बारे मे केन्द्रीय सरकार से अनुराध किया है; भौर
- (ग) यदि हां, तो इस बारे में सरकार द्वारा क्या कदम उठाये जा रहे हैं ?

स्वास्थ्य और परिवार कस्थाण मन्नानय में राज्य मन्नी (श्री जगवस्त्री प्रसाद थावल) : (क) सवाई मानसिंह मेडिवल वालेज जयपुर का चिकित्सा मस्यान के रूप मे दर्जा बढ़ाने का भारत मरकार का कोई विचार नहीं है ।

(ख) भीर (ग) इस सबध में भारत सरकार को राज्य सरकार का कोई प्रस्ताब प्राप्त नहीं हुआ है ।

Number of complaints received against Indian Embassies

4871 SHRI KANWAR LAL GUPTA Will the Minister of EXTERNAL AF-FAIRS be pleased to state

(a) the total number of complaints received by Government in the last one year against Indian Embassies in foreign countries,